NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.08/2016 IN CP No.27/02/2016 (Decided matter) RT No.63/2016

In the matter of M/s Ind-Swift Ltd.

Present: Mr. Atul V. Sood, Advocate with Ms. Anna Bansal, Advocate

for Ind-Swift Ltd., applicant-company.

Ms. Anannya Ghosh, Advocate for objector Smt. Malathi R. at Sr.

No. 4220 of depositors' list.

Mr. Yowan Sharma, Advocate for objectors Mr. U.C. Wadhwa and Ms. Sushma Wadhwa at Sr. No.2748 and 2746, respectively of depositors' list.

Mr. Vivek Kumar Singh, Advocate for the depositors Mr. Amol Khanna, Mr. Sanjeev Khanna and Ms. Nishi Khanna.

Mr. Ashok Sachdeva, Authorised Representative for four depositors

Mr. Harish Sardana son of Ms. Hardevi Sardana, depositor in person at Sr. No. 3060 and 2491 of depositors' list.

Mr. Kulwant Kumar Batra, depositor in person at Sr. No. 6798 of depositors' list.

Mr. Manoj Kumar Dawar, depositor in person at Sr. No. 5228 and 6306 of depositors' list.

Ms. Kusum Dawar, depositor in person at Sr. No. 6308 of depositors' list.

Mr. Dharam Vir Sardana, depositor in person at Sr. No. 5112 of depositors' list.

Mr. Subramanian Chandersekhar, depositor in person at Sr. No. 4273 of depositors' list.

Affidavit of Ms. Simrat Kaur, Company Secretary of petitioner-company has been filed with tentative proposal. Learned counsel for the petitioner-company seeks time to come out with a concrete proposal. List the matter on 30.03.2017 for arguments. Let the needful be done at least three days before the date fixed. It is made clear that no request for further adjournment shall be entertained. Learned counsel for the petitioner-company

would also argue on the maintainability of the petition for getting second time extension. The petitioner will try to ensure that the period of payment already fixed in respect of senior citizens by the Company Law Board is not adversely affected.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 08, 2017.